

Annexure - 4**Name of the Corporate Debtor: Kakade Estate Developers Private Limited; Date of commencement of CIRP: 29/03/2023; List of creditors as on: 12/04/2023****List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

Sr. No.	Name of creditor	Details of Claim Received		Details of Claim Admitted				Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of Claim not Admitted	Amount of Claim under Verification	Remarks, if any	
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Guarantee	Whether Related Party?						% voting share in CoC
1	Edward Maurities Limited	12.04.2023	1,380,674,525	1,380,674,525	Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings.	1,380,674,525	No	46.13	-	-	-	-	-
2	Kakade Developers Pvt Ltd (through liquidator Mr. Jitendra Palande)	11.04.2023	12,944,736	-	Inter Corporate Deposits	-	Yes	-	-	-	-	12,944,736	-
3	IIRF Holdings XIV Limited	12.04.2023	1,506,216,945	1,506,216,945	Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings.	1,506,216,945	No	50.32	-	-	-	-	-
4	Vistra ITCL (India) Limited (acting on behalf of HDFC Ventures Trustee Company Limited)	12.04.2023	106,339,174	106,339,174	Claim as a financial creditor in terms of Share Subscription Cum Shareholders Agreement, Consent terms and consent award under the arbitral proceedings.	106,339,174	No	3.55	-	-	-	-	-
		TOTAL	3,006,175,380	2,993,230,644	-	2,993,230,644	-	100	-	-	-	12,944,736	-

General Notes:-

1. We have verified claims submitted by the claimants on the basis of documents and information provided by the claimants only.
2. Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
3. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
4. Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.